

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO.163
TO BE ANSWERED ON 03.02.2022

ATOMIC ENERGY POLICY OF INDIA

163 Dr.SasmitPatra:

Will the PRIME MINISTER be pleased to state:

- (a) the Atomic Energy Policy of India;
- (b) the manner in which this policy is helping India in using Atomic Energy for its growth and development; and
- (c) the success of Atomic Energy policy in building India as a global power in this field?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) The Atomic energy policy of India has been pronounced through the Atomic Energy Act 1962, that provides for the development, control, and use of atomic energy for the welfare of the people of India and for other peaceful purposes and for matters connected therewith.
- (b) The Central Government has been entrusted with the power to provide for the control of prescribed and radioactive substances, technologies or radiation generating plants and to provide for the production and supply of electricity from atomic energy etc. Central Government has also got the power to acquire any substance which contains uranium, plutonium or any of their isotopes and extracts from that substance which is essential to the atomic energy program.
- (c) The success of atomic energy policy can be measured through the various scientific activities of the Government like Nuclear Power, Health Care, Uranium and Rare Metals-Exploration, Mining & Milling, Food Security, R&D etc.
